

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1189/2015

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

URMILA KOHLI (DEAD) THROUGH LRS.

Respondent(s)

IA No. 23551/2020 - EARLY HEARING APPLICATION
IA No. 123307/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 24-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Appellant(s) :

Mr. R. Venkataramani, Attorney General for India
Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Ms. Vidushi Pandey, Adv.
Mr. Himanshu Kumar, Adv.
Mr. Eshan Kumar Saxena, Adv.
Mr. Subham Bahuguna, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) :

Mr. Ritesh Khatri, AOR
Mr. Mohit, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for State of Uttar
Pradesh prays for weeks time to file response to the
additional documents filed by the respondent(s).

Time prayed for is allowed.

List the matter again on 29th October, 2025.

It is made clear that no further adjournment
will be granted to the State of Uttar Pradesh.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR